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O.A. 705/95

(7)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy of
the order dt-10-8-01
given to the both
counsel.

Papa
14/8/01

As
S.O

Order dated 10.8.2001

Heard Sri P. U. Chand, learned
counsel for the petitioner and Sri Ashok
Mohanty, learned senior counsel for the
respondents and perused the records.

In course of submission it was
submitted by Sri Mohanty that the
Principal Bench of the Tribunal allowed
sanction of functional scale of Rs. 2000-3200/-
w.e.f. 1.1.86, instead of 1.4.87. In pursuance
of this respondent No. 4 had got the higher
scale from 1.1.86 and the applicant had
come up in this petition seeking the said
functional scale from the date it was given
to No. 4. It is submitted by Sri Mohanty
that the above decision of the Principal
Bench was challenged before the Hon'ble
Supreme Court and their Lordships of the
Hon'ble Supreme Court set aside the order
of the Tribunal and accordingly arrears
paid to No. 4 have been recovered from
him. These submissions are not disputed
by Sri Chand.

In view of the facts stated above,
the O.A. is held to be without any merit
and the same is, therefore, rejected.
No costs.

Somnath J. J.
Vice-Chairman
10/8/2001

Member (J)